[Shri Annasaheb Shinde]

USA, the USSR and Canada and if there are any other countries where edible oils are likely to be available, we are exploring all the possibilities. far as the cost structure is concerned and which are the elements which are taken into consideration, I have already explained the position in detail.

VICE-CHAIRMAN: THE (SHRI AKBAR ALI KHAN): Papers to be laid on the Table.

श्री बाल कृष्ण गुप्त (बिहार) : आपने हम को समय नहीं दिया।

VICE-CHAIRMAN (SHRI THE AKBAR ALI KHAN): You came here after this, just a minute too late and all the questions in your mind have been

PAPERS LAID ON THE TABLE

SUMMARY OF THE DISCUSSION OF THE TWENTY-SIXTH SESSION OF THE INDIAN LABOUR CONFERENCE

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR, EMPLOYMENT AND REHABILITA-(SHRI BHAGWAT JHA AZAD): Sir, I beg to lay on the Table a copy (in English and Hindi) of the summary of the discussions of the 26th Session of the Indian Labour Conference held in New Delhi on November 12-13, 1969. [Placed in Library. No. LT-2983/70.1

NOTIFICATIONS UNDER THE ESSENTIAL COMMODITIES ACT, 1955

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRI-CULTURE, COMMUNITY AND CO-OPERATION LOPMENT (SHRI ANNASAHEB SHINDE): Sir, (SHRI ANNASATED STITUDE). Six 1 beg to lay on the Table under subsection (6) of section 5 of the Essential Commodities Act, 1955, a copy each of the following Notifications (in English and Hindi) of the Ministry of Food, Agriculture. Community Development Co-operation (Department of and Food) :-

(i) Notification G.S.R. No. 317/ Ess. Com./Sugar, dated the 28th February, 1970.

- (ii) Notification G.S.R. No. 388/ Ess. Com./Sugar, dated the 1st March, 1970.
- (iii) Notification G.S.R. No. 389/ Ess. Com./Sugar, dated the 1st March, 1970.
- (iv) Notification G.S.R. No. 390/ Ess. Com./Sugar, dated the March 1970.

[Placed in Library. See No. LT-2936/70 for (i) to (iv)].

ANNUAL ACCOUNTS (1967-68) OF THE EMPLOYEES' STATE INSURANCE CORPO-RATION TOGETHER WITH THE AUDIT RE-PORT THEREON

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR, EMPLOY-MENT AND REHABILITATION (SHRI S. C. JAMIR): Sir, I beg to lay on the Table under section 36 of the Employees' State Insurance Act, 1948, a copy of the Annual Accounts of the Employees' State Insurance Corporation for the year 1967-68, together with the Audit Report thereon. [Placed in Library. See No. LT-2937/70.]

PROCLAMATION ISSUED BY THE PRESIDENT IN RELATION TO THE STATE OF WEST BENGAL

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA): Sir, I beg to lay on the Table a copy of the Proclamation issued by the President on March 19, 1970, under article 356 of the Constitution in relation to the State of West Bengal, under clause (3) of the said article.

I also beg to lay on the Table a copy of the Order dated March, 19, 1970 made by the President under sub-clause (1) of clause (c) of the Proclamation.

I also beg to lay on the Table a copy of the Report of the Governor of West Bengal to the President recommending the issue of the Proclamation.

THE VICE-CHAIRMAN AKBAR ALI KHAN): Message from the Lok Sabha.

SHRI BANKA BEHARY DAS (Orissa): On this item I want to know from the Minister one fact, with your 129

permission. You know that always we have to pass through Bengal when we want to come to Delhi. We know what is the position of law and order in that State and now the Government. .

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): Now, we are allowing time for it.

SHRI BANKA BEHARY DAS: I am asking one thing. The law and order situation has deteriorated greatly in that State and now it is the Central Government's responsibility to see that law and order is properly maintained. Also, in the Education Ministry and Home Ministry particularly politically-oriented people have been inducted in large numbers. So, I want to know from the Minister whether first they are going to cleans the administration to ensure the safety of life and property of the common-man and see that such persons who are in the administration are completely out of the picture.

SHRI BHUPESH GUPTA (West Bengal): I have a submission to make. May I have an assurance from the Government that the gains which the people have made under the UF regime to workers, peasants and other sections of the people will be defended and that the Government will conduct in interim period, if it must, on the basis of the programme of the UF? Yes, it is an important thing. Why are you laughing? It is important. The UF laughing? It is important. programme is there. This Government should carry out that programme so long as it is there. As far as our posi-tion is concerned, we are working for the restoration of the UF to power-all the parties. We are not for any other thing. Therefore, pending the restoration of the UF to power, the Government should not go counter to the programme of the UF and the Government should not in any way allow the vested interests to attack the gains that the workers and others have made in the course of the UF regime. This is all that I have to say.

DR. BHAI MAHAVIR (Delhi): I will ask one clarification.

VICE-CHAIRMAN THE AKBAR ALI KHAN): No question of clarification.

DR. BHAI MAHAVIR: Mr. Bhupesh Gupta can ask. . . 5-15 Rajya Sabha/70

VICE-CHAIRMAN THE (SHRI AKBAR ALI KHAN): I am not asking the Minister to reply.

(Interruptions.)

SHRI R. S. DOOGAR (West Bengal): Sir, I welcome the imposition of President's Rule in my poor and un-tortunate State. It is indeed a day of deliverance and what a relief it is, I cannot describe. I hope the Government will now rise up to the occasion. It is not for me to inform the Home Minister of the present condition of West Bengal. He is well aware of it. All that is needed now is firm tackling of the whole thing. Unless the Government is firm poor Bengal will suffer and suffer. In this connection I have to point out specifically to the police in West Bengal. The police have been completely demoralised and half of them have turned left communists. It is a fact which should not be lost sight of. Unless the police is made effective, Bengal will never be able to breathe a sigh of relief. One thing more and that is the question of shifting of industries from West Bengal. This is a thing which the Government has to take care of. I know of business magnates and business houses in West Bengal who want to go out of Bengal and shift their business outside Bengal. What would happen if this is allowed? Industrially and economically poor Bengal will be ruined. So, the Government should take firm steps and see that Bengal does not have to suffer any more.

SHRI ABID ALI (Maharashtra): The same thing. Because of the plan of some industrialists to shift their factories from Bengal, a large number of workers are to lose jobs, apart from the loss to our economy. I have been warning them always that this is going to happen. The Communists have been organising and a large quantity of arms and ammunition they have been importing and their plan is to convert that part like Korea and Vietnam. Government did not heed all these years. I congratulate, in spite of the sins committed by Ajoy Babu, that at least at this stage he has fully understood it by behaving this way. May I hope that this Indira will not Government sabotage the national interest and put the nation in jeopardy in the interests of Indiraism and her stooges and harm the national interest? Because of the few Communists here who have been supporting her. this Government should not behave the [Shri Abid Ali]

way it has been behaving all these years. Let the nation be supreme, let the national interest be supreme, so that Indira may live, so that Vidya Charan Shukla may live, so that we all may live. As I said, the police have not become Communists, but the Communists have been put in the police, Communists have been put in the administration everywhere. The plan is to bully you; on the one hand we support you, on the other hand we bully you, this is the plan. With that bullyism they want to survive. They want to cut that part from the rest of the country and see that gradually with the help of Pakistan, with the help of Chinese arms and ammunition, they grow, grow and grow. The way they have been behaving in the case of some strikes, the Central Government have been held to ransom; this Government has been submitting to that bullyism. However, the time has come when this Government should become really nationalist, this Government should feel the national interests more and safeguard those national interests. Otherwise, we are not in the Government, they are in the Government, they will not remain in the Government and the nation will curse them, India will curse them always for the way they have been behaving all these years.

DR. BHAI MAHAVIR: The inevitable has happened and the disunited United Front has collapsed and the President has taken over the administration of a very much disturbed and, as my friend said, a very unhappy State. As things are, it is very clear that the issues which brought about the breakup of the United Front were that Mr. Jyoti Basu was using his position for the purpose of exploding all law and order machinery in the State and he was coming into clash with the Chief Minister. What I would like to emphasize for the Home Minister's attention is that there are a number of criminal cases which arose out of murders committed by different parties of each other's workers, murders of innocent coalminers, labourers, etc. May I have the assurance that the Governor after taking over the administration will see that the guilty in all such cases are brought to book and punished and that no orders, whether they are in the midst of being issued or already issued. will be allowed to come in the way of a proper law and order system working and the law having its own course and

the police doing what is its duty? The police has been reduced to the level of a volunteer force of the Communist Party.

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): Mr. Abid Ali has drawn attention to it.

DR. BHAI MAHAVIR: I am not taking very long. I will not take even half his time. I am not repeating. I am only saying that a number of criminal cases have arisen and the Home Ministry should see that none of those criminal proceedings is tampered with and that any orders which Mr. Jyoti Basu might have issued in the meantime are withheld and proper law and order protection is given to all peaceful and law-abiding citizens of the State.

(Several hon, Members stood up.)

SHRI VIDYA CHARAN SHUKLA: Are you allowing a debate on this matter? This Proclamation is coming before the House for approval. Then all, parties and Members will have a chance to have their say. If you are allowing a debate, it is all right.

SHRI BHUPESH GUPTA: People have their fear and opinion has been expressed that since it has come the Government should not do anything which goes against the interests of the people. As you know, efforts are being made by certain parties to restore the United Front again in full, to restore it to power. Government should not do anything which goes against the interests of the people. This is an arrangement which must be replaced by the resumption of power by the entire United Front. I hope, Sir, everybody will learn from the experience of it and come to the conclusion that only the United front full restored to power can save the situation.

DR. BHAI MAHAVIR: Running with the hare and hunting with the hound.

SHRI KRISHAN KANT (Haryana): The inevitable has happened and our friends of the CPM are responsible for what has happened. Mr. Vice-Chairman, I am sorry that Mr. Abid Ali referred to the sins of Mr. Ajoy Mukherjee. But for the sins of Mr. Atulya Ghosh nothing would have happened there. It was the mountain of Himalayan sins that Mr. Atulya Ghosh did for Bengal and Bengal Congress that produced this thing.

SHRI BHUPESH GUPTA: Mr. Atulya Ghosh has transplanted himself into Rajya Sabha through Mr. Abid Ali.

SHRI R. S. DOOGAR: If Mr. Atulya Ghosh had been in power, he would have thrown the Communists into the Bay of Bengal.

SHRI S. D. MISRA (Uttar Pradesh): It is Indira Government which is supporting the Communists.

SHRI BHUPESH GUPTA: In the two recent elections we contested,--in Midnapore and in the Basirhat parliamentary election-both the Congress were defeated and the candidate of this Congress lost his deposit.

SHRI ABID ALI: They were all bogus elections. Otherwise they would have been doomed. I know how much bogus they were.

SHRI KRISHAN KANT: Mr. Vice-Chairman, I did not want to say anything, but because my friends there had risen, I must say this. Is it not a fact that the Congress in Bengal had a soft corner for the CPM and when-Congress Working Comever the mittee wanted to say anything against the CPM Mr. Atulya Ghosh stood in the way, and that is why for the sins of Mr. Atulya Ghosh we are witnessing all this? Two points I want to mention. One is the people's grievances must be met whatever be the Government there.

VICE-CHAIRMAN (SHRI THE AKBAR ALI KHAN): You will have a discussion later.

SHRI KRISHAN KANT: Others have also spoken. I agree with one point that the people's grievances must be remedied because Parliament is in session. Secondly, all the subversive elements which have been put in deliberately to subvert the Constitution by the CPM in the law and order machinery of Bengal must be cleansed so that a real Government can come which can do justice to the people there.

THE LEADER OF THE OPPOSI-TION (SHRI S. N. MISHRA): Mr. Vice-Chairman, we do not propose to discuss this matter just now. The point that I wanted to make was, when are we going to receive the report from the Governor on this situation so that we

might go into the matter in a proper That is point number one. Point number two is: we have a grievance against the Chair that many a time those persons who do not happen to be in the House are criticised. We never raise the ghost of anybody, of Shri Siddhartha Sankar Roy or anybody. Why do they not have the decency and courtesy to observe the rule that they should not raise the ghost of Atulya Ghosh here? I do not know why. . .

SHRI KRISHAN KANT: Why did you not object against Mr. Abid Ali at that time?

SHRI S. N. MISHRA: I am coming The Government will have to bear all the badgering, let it be noted. My submission to you, Sir, is 1 P.M. that so far as those honourable people who do not happen to be in the House are concerned, we should lay down a practice that their ghosts are not raised here. some of our friends haunted by the Ghost of Mr. Atulya Ghosh?

My hon. friend, Mr. Bhupesh Gupta, said the gains of the United Front Government should be consolidated; I completely agree. But at the same time the losses should also be requited.

Then, Sir, my grievance is this that this Government, as we say in Hindi or Urdu, is a 'पिछली रोटी खाने वाली' Government. After a lot of human blood has been spilled and shed, they have come to this conclusion. It was within the capacity of the ruling party to give a stable Government, to that State, of likeminded parties. Now, probably there is again that...

VICE-CHAIRMAN THE (SHRI AKBAR ALI KHAN): Let us discuss it later.

SHRI S. N. MISHRA: We shall discuss it later. But it be put on record that it is because of the indecision of the ruling party that so much of human blood has been spilled in West Bengal. And so far as the Governor there is concerned, we feel that he would not be able to cope with the situation; the Governor would not be able to consolidate the gains on the human side either to which a reference was made. Such a Governor should either voluntarily retire or he should be recalled,

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): Mr. Shukla.

SHRI CHITTA BASU (West Bengal): Sir . . .

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): I have called the Minister.

SHRI CHITTA BASU: Please listen to me.

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): I have called the Minister. I cannot go on calling more Members.

SHRI CHITTA BASU: Before he replies, simply one point I want to draw . . .

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): There are many.

SHRI CHITTA BASU: You have allowed many.

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): I cannot go on calling everybody.

SHRI BHUPESH GUPTA: In such matters, Members from those States should be allowed. Here is Mr. Chitta Basu, a Member from West Bengal.

SHRI CHITTA BASU: Why do you allow them? Why do you discriminate against me?

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): I cannot allow half a dozen Members more.

SHRI CHITTA BASU: Only I want to draw the attention of the hon. Minister to a point. It has been reported that the Birlas and other industrial houses have started shifting their offices from Calcutta. Now, the Central Government under the Presidential Proclamation is also to look after the administration of West Bengal. Can the hon. Minister now assure the House that this so-called moving or transferring of offices from Calcutta would be immediately stopped?

My second point is that the policy pursued by the United Front Government with regard to the land reforms, with regard to the trade union rights and

privileges, with regard to the basic policies and with regard to the administration of West Bengal and its problems should be continued and there should not be any basic departure from the policies framed by the people and for which the people have voted the United Front into power. May I know whether there will be no basic departure from the policies pursued by them?

SHRI BHUPESH GUPTA: Sir, this is a matter for discussion; we will discuss it. This clear assurance should be given to the House that the United Front Government's . . .

SHRI CHITTA BASU: They cannot bring about basic changes in the policies of the previous Government. Will the hon. Minister assure that there will be no basic change in the policies followed by the United Front Government?

SHRI R. S. DOOGAR: Mr. Krishan Kant has levelled a charge that my party in West Bengal was flirting with the Left Communists. I categorically and emphatically deny this charge. We have nothing to do with the Left Communists, and we will never side with them.

SHRI KRISHAN KANT: I repeat that Mr. Atulya Ghosh has a soft corner for the CPM; even in the last election and in the mid-term election he had, and it is his role which has led to this condition in West Bengal today. What more—the CPM would not have got so many votes but for him, and they would not have destroyed so much. He is the man who has sinned against West Bengal, and West Bengal is weeping because of Mr. Atulya Ghosh.

SHRI S. D. MISRA: The fate of this country would not be so low but for Mrs. Indira Gandhi. I have to say that.

SHRI M. PURKAYASTHA (Assam): The candidates sponsored by Mr. Atulya Ghosh have changed their allegience from Mr. Atulya Ghosh to Mr. Jyoti Basu, and because of that it is like this.

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): Are you keen on saying something, Mr. Bhargava? When I have allowed so many hon. Members, why can't I allow you also?

SHRI M. P. BHARGAVA (Uttar Pradesh): I congratulate Mr. Ajoy Mukherjee for resigning because a peculiar situation had developed in West Bengal where the Chief Minister declared that he is a prisoner of his own Government. It is an unparalleled thing which had happened in West Bengal . . .

SHRI R. S. DOOGAR: An 'Uncivilised and barbarous Government' he has said.

SHRI M. P. BHARGAVA:... and the security of the life and property of the people was at risk all the time. There was no free movement of the people. And it has been rightly called a day of deliverance for West Bengal when the President's rule has been imposed. And for imposing the President's rule the Central Government deserves rule the Central Government deserves all congratulations from this House and the people of West Bengal who have been suffering for a long time. And what is hoped in West Bengal today is that a firm and clean administration will be provided so that some succour comes to the distressed people of West Bengal.

SHRI ABID ALI: The only sin of Mr. Atulya Ghosh was that he elected Mrs. Indira Gandhi as Prime Minister.

(Interruptions.)

SHRI S. D. MISRA: I will also shout.

SHRI VIDYA CHARAN SHUKLA: Hon. Members have expressed their opinions and their wishes here. As the honourable House knows, President's rule in any State is a temporary phase in the political life of the State. But as long as the President's rule is there in that State, I can assure this House that the governance of that State will be carried on in accordance with the provisions of the Constitution and in accordance with law. Anybody who goes against the provisions of the Constitution and against law will be duly punished, they would be dealt with with firmness, and there would be no compromise as far as that particular matter is concerned.

Mr. Bhupesh Gupta was saying that we should continue with the policy of the United Front. We are not concerned with any particular Fronts, any particular parties also. But

we know this that any policy or any measure taken by any party or any Front . . .

SHRI BHUPESH GUPTA: On a point of order. The 32-point programme is there on the basis of which the United Front was elected; that mandate is there. You cannot . . .

SHRI VIDYA CHARAN SHUKLA: He is very impatient. In a way, I was considering to support his viewpoint. There was no difficulty in continuing the pro-people policies of the Government; whether they were followed by the United Front or by any party, as long as they are pro-people, as long as they are in the interest of the people of West Bengal, they will surely be followed by the Central Government. There is no doubt about it. Any anti-people policy, any anti-people measure or anything which is auti-people, will definitely not be followed by us.

SHRI BHUPESH GUPTA: On a clarification. The hon. Minister should answer my point. I have raised a point about the 32-point programme . . .

SHRI VIDYA CHARAN SHUKLA: I am not defending...

SHRI PHUPESH GUPTA: ... and in accordance not only with the Constitution but also with the mandate of the people as embodied in the 32-point programme.

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): Mr. Bhupesh Gupta, you are very impatient.

SHRI VIDYA CHARAN SHUKLA: The only point that I wish to clarify is that if there are any political elements in the administration of West Bengal, they will be carefully weeded out. We do not want any politically-motivated people as embodied in the 32-point service; we want the permanent civil service to be completely non-political and politically neutral, and that would be our endeavour there.

SHRI S. N. MISHRA: What about the report of the Governor?

SHRI VIDYA CHARAN SHUKLA: I have placed on the Table of the House a letter received by us. I have already done that.